

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

(15)

C.C.P. NO. 151/91 in
O. A. NO. 426/91

DECIDED ON : 14.5.1992

Vijay Kumar Bahl

... Petitioner

-Versus-

D. S. Meshram

... Respondent

CORAM : THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. P. C. JAIN, MEMBER (A)

Shri R. C. Toor, Counsel for the Petitioner

Shri M. L. Verma, Counsel for the Respondent

ORDER (ORAL)

Hon'ble Mr. Justice V. S. Malimath, Chairman :-

It is now reported that the petitioner has been reinstated in service. But there is a further direction that the petitioner should be deemed to have continued in service as Planning Draftsman and he be paid arrears of pay and allowances and other consequential benefits. This part of the directions has not been complied with in that the arrears due to the petitioner have not been calculated and paid to him. Shri Verma, learned counsel appearing for the respondent submits that he may be given two months' time for that purpose. The time sought is unreasonable particularly having regard to the fact that the judgment was rendered by the Tribunal in June, 1991. Hence, by way of indulgence, we grant one month's time from this date for computing the monetary benefits as per the directions of the Tribunal and to pay the same to the petitioner. If the said amount is not paid to the petitioner within one month's time from this date, the same shall be paid to him with interest at the rate of 12 per cent from this date till the date of payment. Accordingly these proceedings are dropped.

(Signature)
(P. C. Jain)
Member (A)

(Signature)
(V. S. Malimath)
Chairman